

Central Administrative Tribunal  
Principal Bench  
New Delhi

R.A.No.211/2016  
in  
M.A.No.1248/2014  
in  
O.A.No.2284/2011

New Delhi, this the 3rd day of October, 2016

Hon'ble Shri V. Ajay Kumar, Member (J)  
Hon'ble Shri V. N. Gaur, Member (A)

1. E.Nagachandran  
S/o Sh. P. Easwaran  
Deputy Director  
Ministry of Corporate Affairs  
Shastri Bhawan, New Delhi – 110 001.  
R/o C-305, Pragati Vihar Hostel  
New Delhi – 110 003. .... Review Applicant

Versus

1. Union of India through  
Chief Statistician of India and Secretary  
Ministry of Statistics and Programme Implementation  
Sardar Patel Bhawan  
Sansad Marg  
New Delhi – 110 001.

2. Shri D.K.Sharma  
Under Secretary  
Ministry of Statistics and Programme Implementation  
Sardar Patel Bhawan  
Sansad Marg  
New Delhi – 110 001.

3. The Deputy Secretary (Administration)  
and Head of Department  
Ministry of Corporate Affairs  
Shastri Bhawan  
New Delhi – 110 001.

4. Shri Manbar Singh  
Section Officer and Drawing and Disbursing Officer  
Ministry of Corporate Affairs  
Shastri Bhawan  
New Delhi – 110 001.

5. Shri Zile Singh, Cashier  
Ministry of Corporate Affairs  
Shastri Bhawan  
New Delhi – 110 001. .. Review Respondents

**O R D E R (By Circulation)**

**By V. Ajay Kumar, Member (J):**

This RA has been filed on 01.09.2016, under Section 23(3)(f) of the Administrative Tribunals Act, 1985, read with Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987, seeking to review the Order dated 20.07.2016, passed in MA No.1248/2014 in OA No.2284/2011.

2. The operative portion of the Tribunal's Order dated 20.07.2016, which is sought to be reviewed, is as under:

5. It is not in dispute that the order dated 08.11.2012 of this Tribunal in MA No.1966/2012 and MA No.2433/2012 in OA No.2284/2011 has attained finality as the same was not questioned till date before any Forum/Court. No party to the lis can contend that he will not comply with the order of the Court/Tribunal for which he is a party. Once it is admitted by the 1<sup>st</sup> respondent in the present MA, who is the original applicant in the OA, that the Order dated 08.11.2012 has attained finality, he is bound to comply with the same.

6. Hence, in these circumstances, the 1<sup>st</sup> respondent in the present MA, is directed to comply with the order dated 08.11.2012 in MA No.1966/2012 and MA No.2433/2012 in OA

No.2284/2011 of this Tribunal, within four weeks from the date of receipt of a copy of this order and to report compliance.

3. Thereafter, in pursuance of the affidavit filed by the Review Applicant, the MA was finally closed on 05.09.2016 as under:

**"MA No.1248/2014**

Heard both sides. The learned counsel for respondents - Union of India submits that though the applicant in compliance of the orders of this Tribunal stated to have issued a cheque for Rs.10,000/- today, but as mentioned in the affidavit, it was issued in the name of D.K. Sharma instead of Union of India.

It is directed that on receipt of the cheque issued by Shri E. Nagachandran, the respondents - Union of India shall return the same to the applicant by speed post with acknowledgement due and again Shri E. Nagachandran, on receipt of the said cheque will issue a fresh cheque in the name of DDO, Ministry of Statistics and Programme Implementation, Sardar Patel Bhawan, Sansad Marg, New Delhi-110001, and send it within three days from the receipt of the same, by speed post with acknowledgement due.

In the circumstances and in view of the submissions made by both sides, and in view of the substantial compliance, the M.A. is closed. No costs.

BY **DASTI** TO BOTH SIDES. "

4. Since the Review Applicant himself, on his own volition complied with the earlier orders, of this Tribunal, subsequent to filing of the present RA, the same has become infructuous. Accordingly, the RA is dismissed as infructuous. No costs.

(V. N. Gaur)  
Member (A)

(V. Ajay Kumar)  
Member (J)

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